

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.07
C.P. (IB)No.147/BB/2023**

IN THE MATTER OF:

M/s. Prakriti Packs ... Petitioner
Vs.
M/s. Sara Suole Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 06.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Parvindra Navtiyal
For the Respondent : Ms. Varsha

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Ld. Counsel for the Respondent stated that she has filed vakalath on behalf of the Respondent and seeks time to file objections. Therefore, ten days' time is granted to the Respondent to file her objections and one week's thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **05.03.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**